BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 348 OF 2025

THE MATTER OF:

Anil Kumar Dubey **…….PETITIONER**

VERSUS

Uttar Pradesh Pollution Control Board & Ors. **…….RESPONDENT**

INDEX

NDOH : 16.04.2026

S. No.	Particulars	Pages
1.	Response Affidavit On Behalf Of The Uttar Pradesh Pollution Control Board In Compliance To The Order Dated 22.01.2026 Passed By The Hon'ble National Green Tribunal, Principal Bench, New Delhi	
2.	**Annexure- 1** A True copy of the inspection report of M/s Om Brick Udyog (Daya Marka), Village Amaut, Post-Mangari, Tehsil-Pindra, District-Varanasi dated 10.02.2026	
3.	**Annexure -2** A true copy of the inspection report of M/s S S Int Udyog, Village-Khewasipur, Post-Korut, Thana-Lohta, Tehsil-Rajatalab, District-Varanasi dated 10.02.2026	
4.	**Annexure -3** A true copy of the inspection report of M/s Sagar Int Udyog, Village-Rampur, Post-Ukathi, Tehsil-Sadar, District-Varanasi dated 10.02.2026	

Respondent No.1 & 3

Through

(HARSHITA RAGHUVANSHI)
Advocate for the Respondent No.3,
Chamber No. 439, 4th Floor,
Block D, Additional Building Complex,
Supreme Court, New Delhi-01

Dated: 28.03.2026
New Delhi

Mobile No. 8090217309
E-mail: harshitaraghuvanshi@hotmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 348 OF 2025

(I.A. No. 478/2025)

IN THE MATTER OF:

ANIL KUMAR DUBEY ...APPLICANT

VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD & ORS. ...RESPONDENT(S)

S. No. 148
DATE 27/2/26
NOTARY INDIA

RESPONSE AFFIDAVIT ON BEHALF OF THE UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE TO THE ORDER DATED 22.01.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I ....Rohit...Singh....., aged about ....53.....Year, S/o Shri..N..S...Sachan, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter "UPPCB), Varanasi, do hereby solemnly affirm and state on oath as under:

NOTARY S. PATHAK Advocate Distt-Varanasi, UP Regd. No. 13472/2017 GOVT. OF INDIA

1. That the deponent is working on the above mentioned post and is the authorized officer in the captioned matter and well conversant with the facts and circumstances of the case and as such is well conversant to swear this affidavit.

2. That by mean of this present application the applicant has raised the grievance against the the Respondent No. 7 to 9 Brick Kilns are illegally operating and causing pollution. The further allegation of the applicant is that these brick kilns are using prohibited fuels such as plastic waste, rubber, sugarcane bagasse etc. resulting into severe air pollution and ecological imbalance.

3. That this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) vide its order dated 22.01.2026 has passed the following directions:

"...2. Learned Counsel for the applicant has submitted that the Respondent – UPPCB had done the inspection of the brick kilns when the season for operation of the brick kiln had not started. Hence, we direct UPPCB to carry out a fresh inspection of the Respondent No. 7 to 9 (Brick Kilns) and file a fresh report disclosing their operational status.

3. Learned Counsel for the applicant further submits that the affidavit of service has been filed yesterday. Office to examine and place it on record.

4. List on 16.04.2026."

NOTARY
S. PATHAK
Advocate
Distt-Varanasi, UP
Regd. No.-13472/2017
GOVT. OF IND

4. That Uttar Pradesh Pollution Control Board (hereafter referred as UPPCB) vide letter no. H 33304/C-6/Int Bhattha-704/Bandi Adesh/Varanasi/2025, dated 06.10.2025 had issued closure order to respondent no. 7 namely M/s Om Brick Udyog (Daya Marka), Village Amaut,Post-Mangari, Tehsil-Pindra, District-Varanasi under Section 31A of The Air (Prevention & Control of Pollution) Act, 1981.

5. That the compliance of the closure order issued by the State Board, ensured by joint committee on date 09.10.2025, constituted by the Additional District Magistrate (Finance/Revenue), Varanasi vide order no. 616/Brick Kiln Closure Order/2024-25 dated 23.11.2024 .

6. That UPPCB has conduct earlier inspection of M/s Om Brick Udyog (Daya Marka), Village Amaut,Post-Mangari, Tehsil-Pindra, District-Varanasi on dated 10.02.2026. During inspection, Operation of Brick kiln was found closed. The copy of the inspection report dated 10.02.2026 is being annexed herewith as **Annexure-1**.

7. That UPPCB has issued closure order against respondent no.8 namely M/s S S Int Udyog, Village-Khewasipur,Post-Korut, Thana-Lohta, Tehsil-Rajatalab,District-Varanasi vide letter no. H 28550/C-6/Sa-693/Int Bhattha/Bandi Adesh/Varanasi/ 2025, dated 23.05.2025 under Section 31A of The Air (Prevention & Control of Pollution) Act, 1981.

8. That the compliance of the closure order issued by the State Board, ensured joint committee on date 09.10.2025, constituted by the Additional District Magistrate (Finance/Revenue), Varanasi vide order no. 616/Brick Kiln Closure Order/2024-25 dated 23.11.2024 .

NOTARY S. PATHAK Advocate Distt-Varanasi, UP Regd. No. 13472/2017 GOVT. OF INDIA

9. That UPPCB has conduct earlier inspection of M/s S S Int Udyog, Village-Khewasipur,Post-Korut, Thana-Lohta, Tehsil-Rajatalab,District-Varanasi on dated 10.02.2026. During inspection, Operation of Brick kiln was found closed. The copy of the inspection report dated 10.02.2026 is being annexed herewith as **Annexure-2**.

10. That UPPCB has issued closure order against respondent no.9 namely M/s Sagar Int Udyog, Village-Rampur, Post-Ukathi, Tehsil-Sadar, District-Varanasi vide letter no. H 63451/C-6/Sa-632/Int Bhattha/Bandi Adesh/Varanasi/2021, dated 15.07.2021 under Section 31A of The Air (Prevention & Control of Pollution) Act, 1981.

11. That the compliance of the closure order dated 15.07.2021 issue against the brick kiln in question was done on 13.06.2023 along with joint committee constituted by District administration, Varanasi.

12. That UPPCB has conduct inspection of M/s Sagar Int Udyog, Village-Rampur, Post-Ukathi, Tehsil-Sadar, District-Varanasi on dated 10.02.2026. During inspection, Operation of Brick kiln was found closed. The copy of the inspection report dated 10.02.2026 is being annexed herewith as **Annexure-3**.

13. That in pursuance to the direction passed by this Hon'ble Tribunal a reply on behalf of the Uttar Pradesh Pollution Control Board is being submitted before this Hon'ble Tribunal for kind perusal and consideration.

NOTARY S. PATHAK Advocate Distt-Varanasi, UP Regd. No.-13472/2017 GOVT. OF

DEPONENT

VERIFICATION

Verified at .Varanasi.... on this 27 day of March, 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

DEPONENT

Sworn Before Me & Solemnly Affirm Signature and Contents Verified Today

S. PATHAK Advocate
NOTARY GOVT. OF INDIA
Varanasi
Reg. No. 13472/2017

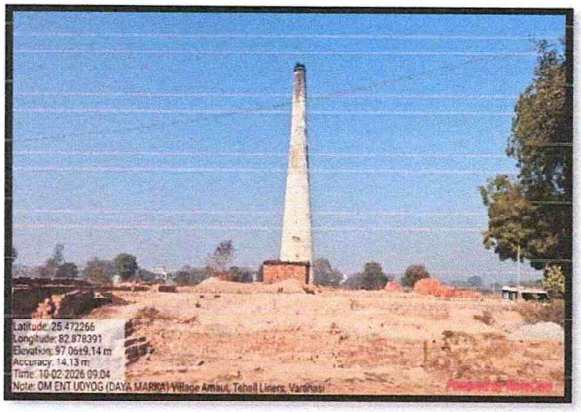
Annexure-1

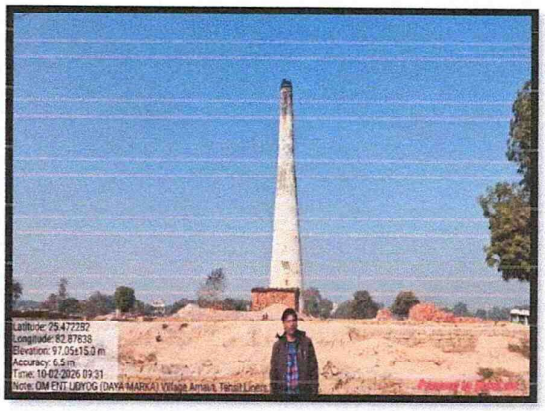
मेसर्स ओम ईट उद्योग (दया मार्का), ग्राम–अमौत, पोस्ट–मंगारी, तहसील–पिण्डरा, थाना–सिंधोरा, जनपद–वाराणसी की अद्यतन निरीक्षण आख्या।

मेसर्स ओम ईट उद्योग, ग्राम–अमौत, पोस्ट–मंगारी, तहसील–पिण्डरा, थाना–सिंधोरा, जनपद–वाराणसी (दया मार्का) का स्थलीय निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 10.02.2026 को किया गया। निरीक्षण के समय ईट भट्ठा का संचालन बन्द पाया गया तथा श्री पंचम, मुंशी प्रतिनिधि के रूप में उपस्थित थे। निरीक्षण के दौरान निम्नलिखित तथ्य प्रकाश में आये :–

1 उक्त ईट भट्ठा ग्राम–अमौत, पोस्ट–मंगारी, तहसील–पिण्डरा, थाना–सिंधोरा, जनपद–वाराणसी में स्थापित है। ईट भट्ठे का जिओ को–आर्डिनेट्स 25.4723316 आक्षांश एवं 82.8779502 देशांतर है।

2 कार्यालय अभिलेखानुसार उक्त संदर्भित ईट भट्ठे को बोर्ड मुख्यालय, लखनऊ के पत्र संख्या–एच.33304/वृत्त–6/ ईंट भट्ठा–704/बन्दी आदेश/वाराणसी 2025, दिनांक 06.10.2025 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा–31 'ए' के अन्तर्गत जारी बन्दी आदेश जारी किया गया था। राज्य बोर्ड से जारी बन्दी आदेश के अनुपालन सुनिश्चित कराये जाने हेतु अपर जिलाधिकारी (वि०/रा०), वाराणसी के आदेश संख्या–616/ईट भट्ठा बन्दी आदेश/2024–25, दिनांक 23.11.2024 द्वारा संयुक्त समिति का गठन किया गया, जिसके अनुपालन में गठित समिति द्वारा ईट भट्ठा प्रतिनिधि श्री–पंचम राम मिन्शी की उपस्थिति में दिनांक 09.10.2025 को ईंट भट्ठे को बन्द कराया गया। निरीक्षण के समय ईट भट्ठे का संचालन बन्द पाया गया।





3 उक्त ईट भट्ठे के सम्बन्ध में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं0 348/2025 अनिल कुमार दूबे बनाम यू०पी०पी०सी० एण्ड अदर्स विचाराधीन है।

उक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

20.2.26 (सी०पी० वर्मा)
वैज्ञानिक सहायक

20/02/2026 (सुशील कुमार)
सहायक वैज्ञानिक अधिकारी

क्षेत्रीय अधिकारी महोदय,

20/02/26

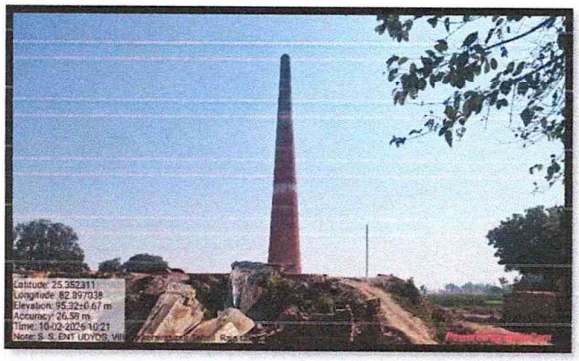
Annexure-2

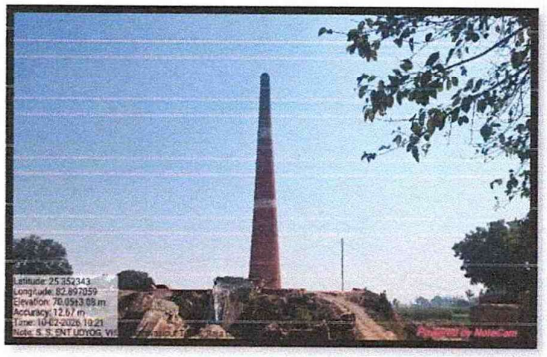
➢ मेसर्स एस0एस0 ईंट उद्योग, ग्राम–खेवसीपुर, पोस्ट–कोरउत, थाना–लोहता, जनपद–वाराणसी की अद्यतन निरीक्षण आख्या।

मेसर्स एस0एस0 ईंट उद्योग, ग्राम–खेवसीपुर, पोस्ट–कोरउत, थाना–लोहता, जनपद–वाराणसी का स्थलीय निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 10.02.2026 को किया गया। निरीक्षण के समय ईट भट्ठा का संचालन बन्द पाया गया तथा ईट भट्ठे पर कोई प्रतिनिधि उपस्थित नहीं पाया गया। निरीक्षण के दौरान निम्नलिखित तथ्य प्रकाश में आये :–

1 उक्त ईट भट्ठा ग्राम–खेवसीपुर, पोस्ट–कोरउत, थाना–लोहता, जनपद–वाराणसी में स्थापित है। ईट भट्ठे का जिओ को–आर्डिनेट्स 25.352384 अक्षांश एवं 82.897508 देशांतर है।

2 कार्यालय अभिलेखानुसार उक्त संदर्भित ईट भट्ठे को बोर्ड मुख्यालय, लखनऊ के पत्र संख्या–एच.28550/वृत्त–6/ईंट भट्ठा–693/बन्दी आदेश/वाराणसी/2025, दिनांक 23.05.2025 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा–31 'ए' के अन्तर्गत जारी बन्दी आदेश जारी किया गया था। राज्य बोर्ड से जारी बन्दी आदेश के अनुपालन सुनिश्चित कराये जाने हेतु अपर जिलाधिकारी (वि०/रा०), वाराणसी के आदेश संख्या–616/ईट भट्ठा बन्दी आदेश/2024–25, दिनांक 23.11.2024 द्वारा संयुक्त समिति का गठन किया गया, जिसके अनुपालन में गठित समिति द्वारा ईट भट्ठा प्रतिनिधि श्री कमलेश कुमार की उपस्थिति में दिनांक 09.10.2025 को ईंट भट्ठे को बन्द कराया गया। निरीक्षण के समय ईट भट्ठे का संचालन बन्द पाया गया।





3 उक्त ईट भट्ठे के सम्बन्ध में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं0 348/2025 अनिल कुमार दूबे बनाम यू०पी०पी०सी० एण्ड अदर्स विचाराधीन है।

उक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

20/02/26 (सी0पी0 वर्मा) वैज्ञानिक सहायक

20/02/26 (सुशील कुमार) सहायक वैज्ञानिक अधिकारी

क्षेत्रीय अधिकारी महोदय,

20/02/26

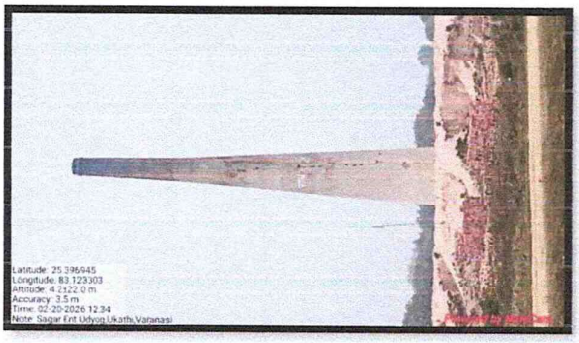
Annexure-3

मेसर्स सागर ईंट उद्योग, ग्राम–रामपुर, उकथी, तहसील–सदर, जनपद–वाराणसी की अद्यतन निरीक्षण आख्या।

मेसर्स सागर ईंट उद्योग, ग्राम–रामपुर, उकथी, तहसील–सदर, जनपद–वाराणसी का स्थलीय निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 20.02.2026 को किया गया। निरीक्षण के समय ईट भट्ठा का संचालन बन्द पाया गया तथा ईट भट्ठे पर कोई प्रतिनिधि उपस्थित नहीं पाया गया। निरीक्षण के दौरान निम्नलिखित तथ्य प्रकाश में आये :–

1 उक्त ईट भट्ठा ग्राम–रामपुर, उकथी, तहसील–सदर, जनपद–वाराणसी में स्थापित है। ईट भट्ठे का जिओ को–आर्डिनेट्स 25.396967 अक्षांश एवं 83.123227 देशांतर है।

2 कार्यालय अभिलेखानुसार उक्त संदर्भित ईट भट्ठे को बोर्ड मुख्यालय, लखनऊ के पत्र संख्या–एच.63451/सी–6/सा0–632/ईट भट्ठा/बन्दी आदेश/वाराणसी/2021, दिनांक 15.07.2021 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा–31 'ए' के अन्तर्गत जारी बन्दी आदेश जारी किया गया था। राज्य बोर्ड से जारी बन्दी आदेश के अनुपालन सुनिश्चित कराये जाने हेतु अपर जिलाधिकारी (नगर), वाराणसी के आदेश संख्या–1310/ईट भट्ठा बन्दी आदेश/22–23, दिनांक 08.02.2023 द्वारा संयुक्त समिति का गठन किया गया, जिसके अनुपालन में गठित समिति द्वारा ईट भट्ठा प्रतिनिधि श्री अनिल कुमार यादव की उपस्थिति में दिनांक 13.06.2023 को ईंट भट्ठे को बन्द कराया गया। निरीक्षण के समय ईट भट्ठे का संचालन बन्द पाया गया।



3 उक्त ईट भट्ठे के सम्बन्ध में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं0 348/2025 अनिल कुमार दूबे बनाम यू०पी०पी०सी० एण्ड अदर्स विचाराधीन है।

उक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

20.02.26 20/02/26

(सी0पी0 वर्मा) (सुशील कुमार)

वैज्ञानिक सहायक **सहायक वैज्ञानिक अधिकारी**

क्षेत्रीय अधिकारी महोदय,

20/02/26